

29.4.04

HON.MR.JUSTICE S.R.SINGH, V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Heard Shri Vikas Budhwar learned counsel for the applicant. Admit. Issue notice. Notice for respondent no.1 has been accepted by Shri Tej Prakash as the case has been allotted to him. For respondents 2,3 & 4 notices have been accepted by Shri K.P.Singh and for respondent no.5 notice has been received by Shri Satish Chaturvedi, notices may, therefore shall be sent to the rest of the ~~private~~ respondents. Copies and process fee shall be deposited within two weeks. Thereafter notices shall be sent fixing 15.7.04.

Steps taken
today

13/4/04

Uv/

OR

C.A not filed

21/7/04

Notices issued to private
respondents. No notice
returned undelivered.

21/7/04

C.A on behalf of
respondent No 7 filed
by Sh. Kowl Singh Ad.
with fees.

21/7/04

C.A. on behalf of
respondents No, 2-1 & 5
filed which is on record.

10.8.04

order passed in
OA 371/04